IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:

AT HYDERABAD

C.P.No.38 of 1996 in C.P.No.63 of 1995. Date of Order: 26-3-1998. in C.A.No.1560 OF 1994.

Between:

- 1. B.Harihara Rao
- 2. M.Gangadharan
- 3. S.Sampath Kumar
- 5. N. Suvarna Kumari
- 6. D.Krishna

. Applicants

and

- T.Manohar Rao, General Manager, South Central Railway, Rail Nilayam, Secunderabad.
- R.P.Dubey, Chief Personnel Officer, South Central Railway, Rail Nilayam, Secunderabad.

.. Respondents

COUNSEL FOR THE APPLICANT :: Mr.G.V. Subba Rac

COUNSEL FOR THE RESPONDENTS:: Mr.V.Rajeshwara Rao

CORAM:

THE HON BLE SRI R. RANGARAJAN, MEMBER (ADMN)

AND

THE HON'BLE B.S.JAI PARAMESHWAR? MEMBER(JUDL)

: ORDER:

ORAL ORDER (PER HON'BLE SRI R.RANGARAJAN, MEMBER (A))

Heard Mr.G.V.Subba Rae for the Applicant and Mr.V.Rajeshwara Rae for the Respondents.

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2. The C.P. No. 63 of 1995 was disposed of with the following Order:-

"If special mention is not going to be made in the Apex Court by the end of February, 1996, for prayer for stay, the same has to be paid with interest at the rate of 12% per annum, 110m 1-0-00.

- 3. The applicants submit that he has got the arrears. However, he has paid interest at the rate of 12% per annum from 1-3-1996 as no stay has been obtained by the end of February 1996. as directed in C.P.No. 63 of 1995.
- 4. We do not think it is necessary to pay any interest as the direction in the original O.A. has been substantially complied with.
- 5. The C.P. is closed. No costs.

B.S. JAT PARAMESHWAR)

MEMBER (J) (3) 98

(R.RANGARAJAN)

MEMBER (A)

Dated: this the 26th day of March, 1998

Dictated in the Open Court

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DSN